

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.760/2020
Un-numbered Company Appeal (AT) No. ___/2020
(F.No.24.01.2020/NCLAT/UR/175

In the matter of:

Sajan K. Thomas & Ors. Appellant

Versus

Paragon Polymer Products Pvt. Ltd. & Ors. Respondents

Appearance: Ms. Tannya Baranwal, Advocate for the Appellant.

17.02.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 24.01.2020 and the Office after scrutiny of the Memo of Appeal on 27.01.2020, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 28.01.2020. The Appellant re-filed the Memo of Appeal on 14.02.2020. It is stated in the Interlocutory Application (IA) that the Appellant are in Bangalore and Kerala and the counsel for the Appellant required certain documents, which took some time. Hence, there is delay of 11 (Eleven) days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard Ms. Tannya Baranwal, appeared on behalf of the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar